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(PART-I, SECTION-1)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE

PUBLIC NOTICE NO. 29 (RE-98)/1997-2002

NEW DELHI: Dated the 10th August, 1998

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In exercise of powers conferred under paragraph 4.11 of the Export and Import Policy, 1997-2002, as notified in the Gazette of India extraordinary, Part-II- Section 3 – Sub- section (ii) vide S.O No. 283(E) dated 31.3.97, the Director General of Foreign Trade hereby makes following amendment in the Handbook of Procedures (Vol.1) (RE-98), 1997-2002:

1. The following shall be added as an agency after serial number 21 under Appendix 32-A. 22) Moody International (India) Pvt. Ltd. C-45, Friends Colony, New Delhi-110065.
 2. The following shall be added as an agency after serial number 15 under list of IS/ISO 9000(series) Certification agencies of Appendix 32-B
- 16) ABS Quality Evaluation Inc,

Mayuresh Chambers, 404, 4th Floor,
Sector 11, CBD,
Belapur,
Navi, Mumbai.

17) British Standards Institution,
389, Chiswick High Road,
London-W4-4A.L.,
United Kingdom.

3. The following shall be added as an agency after serial number (a) under list of HACCP Certification agencies of Appendix 32-B.

b) Export Inspection Agencies/Export Inspection Councils.

4. Paragraph 7.5 shall be amended to read as under:

The licensing authorities may issue duty free licences where

Standard Input Output Norms are not fixed, based on the recommendation of adhoc norms by RALC/ZALC till the norms are standardised or adhoc norms are fixed by

SALC. The value of repeat licence shall not exceed the limits as prescribed in paragraph 7.7.

5. The word Advance licence may be added after the word "Special Import Licence" in first paragraph of paragraph 15.3

6. The following shall be added at the end of paragraph 7.45. However, post export DEPB in respect of shipment made prior to issuance of pre export DEPB as well as post export DEPB in respect of exports from a port of other than the port of registration under pre export DEPB shall be allowed.

7. The following shall be added after sub paragraph (f) of paragraph 7.35

- (g) All notified Airports/Sea ports/ICDs under DEPB Scheme located in a particular district other than those mentioned in sub-paragraph (a) to (f).

8. Paragraph 12.2. (b) shall be amended to read as under

- Application for grant of certificates for Export House shall be filed with the concerned regional licensing authorities headed by Joint DGFT. However, application for grant of certificate for TH/STH/SSTH shall be filed with the Director General of Foreign Trade.

This issues in public interest.

(N.L.Lakhanpal)

Director General of Foreign Trade

Copy to all concerned,

By orders etc.

(Ajay Sahai)

Dy.Director General of Foreign Trade

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